

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.215 - C.P.(CAA)/20(AHM)2024  
In  
C.A.(CAA)/71(AHM)2023  
ITEM No. 216 – Inv. P1 (AHM)2021  
ITEM No. 217 – IA(Co. Act)55(AHM)2024  
In  
C.P.(CAA)/20(AHM)2024  
In  
C.A.(CAA)/71(AHM)2023

**Proceedings under Section 230 & 232 of Co. Act, 2013**

**IN THE MATTER OF:**

ICICI BANK LIMITED  
(Holding Co.)

.....Applicant

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sandeep Singhi, Advocate in CP (CAA)20/2024  
: Ms. Samridhi, Proxy Advocate in Inv. P1/2021  
: Mr. Salil Thakore, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

**C.P.(CAA)/20(AHM)2024 In C.A.(CAA)/71(AHM)2023**

Learned Counsel for the applicant submits that the Coordinate Bench at Bombay has partly heard the arguments and the matters is now being kept for hearing on 26.07.2024 and necessary order have still not be be passed by NCLT, Mumbai Bench.

**Inv. P1 (AHM)2021**

Learned Proxy Counsel for the applicant on behalf of main learned Counsel on record seeks adjournmet in the matter. At ther request of learned Proxy Counsel, the matter stands adjourned.

**IA(Co. Act)55(AHM)2024**

Learned Counsel for the applicant seeks an adjournment in this matter.

Re-list all these matters on 22.08.2024.

**-Sd-  
SAMEER KAKAR  
MEMBER (TECHNICAL)**

**-Sd-  
PRAVEEN GUPTA  
MEMBER (JUDICIAL)**